

Colleges, however, are granted recognition under Section 2 (f) of the UGC Act. In Orissa, 132 colleges have been recognized under this provision. Proposals from 14 colleges are pending with the Commission for grant of recognition.

### **Implementation of Jawahar Rojgar Yojana**

1469. SHRI KRISHNA SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) the main schemes and programmes contemplated in pursuance of Prime Minister's declaration to spend Rs. 2,100 crore for Jawahar Rojgar Yojana under the Panchayats; and

(b) the percentage of expenditure to be incurred on each type of works?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY):

(a) All the rural works which result in creation of durable productive community assets can be taken up under the Yojana. The type of works that can be taken up under the Yojana are given in the statement below.

(b) There are no sectoral earmarkings in respect of funds given to the village panchayats under the Jawahar Rojgar Yojana, except that 15% of the total allocations must be spent on beneficiary-oriented programmes for SCs/STs. Its diversion is not permitted.

### **STATEMENT**

#### *Works to be taken up by a Village Panchayats under the Yojana*

Village Panchayat is free to choose any items of works which is identified by it in

consultation with the village assembly and is of use to the village community. As far as possible, preference should be given to such items of works which create economically productive assets. The illustrative (and not exhaustive) list of works which can be taken up under the Yojana are as under:—

- (i) Land development and reclamation of wasteland or degraded land.
- (ii) Social forestry works.
- (iii) Farm forestry.
- (iv) Beneficiary-oriented programmes for economically weaker sections, including SCs/STs.
- (v) Construction of houses, including Indira Awaas Yojana.
- (vi) Million Wells' Scheme (or irrigation wells for SCs/STs, freed bonded labourers, etc.).
- (vii) Soil and water conservation works.
- (viii) Construction/renovation of community irrigation wells.
- (ix) Construction/renovation of intermediary and main drains.
- (x) Construction/renovation of field channels.
- (xi) Construction/renovation of village tanks.
- (xii) Drainage and anti-waterlogging works.
- (xiii) Flood protection works.

(xiv) Construction of community sanitary latrines.

panchayats through rents, market fees, etc.

(xv) Construction of rural link roads.

**Use of Unauthorised Capacity by HINDALCO**

(xvi) Construction of primary school buildings.

1470. SHRI RAM BHAGAT PASWAN:  
Will the Minister of STEEL AND MINES be pleased to state:

(xvii) Construction of dispensaries.

(a) the licensed capacity and actual production of primary producers of aluminium during the last two years;

(xviii) Construction of panchayatghars.

(b) whether the production of some aluminium Companies particularly Hindustan Aluminium Corporation has been more than the licensed capacity; and

(xix) Construction of community centres.

(xx) Construction of creches, anganwadis and balwadis.

(c) if so, the action taken by Government in this regard?

(xxi) Construction of rural bank buildings.

(xxii) Construction of godowns for storage of inputs.

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES IN THE MINISTRY OF STEEL AND MINES (SHRI MAHABIR PRASAD): (a) Production vis-a-vis licensed capacity of aluminium metal of the primary producers of aluminium during the last two years is as under:—

(xxiii) Construction of community workshops for DWCPA beneficiaries.

(xxiv) Construction of works which help in raising the resources of local

(In tonnes)

Name of primary producer	Licenced capacity	Production	
		1987-88	1988-89
1	2	3	4
BALCO	100,000	91,111	93,351
INDAL	117,000	30,220	49,476
HINDALCO	150,000	122,377	124,881
MALCO	25,000	8,702	10,882
NALCO (Under commissioning).	218,000	25,335	78,753